

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:508
ANSWERED ON:07.08.2013
DISPOSAL OF CASES THROUGH MUTUAL RECONCILIATION
Lal Shri Kirodi

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the list of sections under which the cases are disposed of through mutual reconciliation in Lok Adalats with a view to curtailing the number of cases in the courts;
- (b) the section-wise number of cases disposed off through mutual reconciliation in Lok Adalats in various States including Rajasthan during each of the last three years and the current year;
- (c) whether majority of cases pertaining to repayment of bank loans have been disposed off in favour of banks by Lok Adalats; and
- (d) if so, the reaction of the Government thereto and the steps taken to put in place in transparent justice delivery system?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE AND COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI KAPIL SIBAL)

- (a) Cases are disposed by Lok Adalats in terms of the provisions contained in sections 19 to 22-E of the Legal Services Authorities Act, 1987.
- (b) Information is being collected and will be laid on the Table of the House.
- (c)&(d) Cases, including bank loan cases, are disposed of by Lok Adalats on settlement between the parties in transparent manner. Therefore, question of favouring one party against the other does not arise.